

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

34.

**IA-3007(MB)2024 IN
C.P. (IB)/62(MB)2023**

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **25.06.2024**

NAME OF THE PARTIES:

State Bank of India

Vs.

Sarveshkumar Hariram Agarwal

SECTION: 95(1) OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

ORDER

1. Adv. Harakar a/w Adv. Aneri Shah i/b Interjuris, Ld. Counsel for the Applicant/RP present. Ms. Prachi Pandya, Ld. Counsel for the Financial Creditor present. Mr. Pranjit Bhattacharya i/b. Ms. Anushka Shetty, Ld. Counsel for the Personal Guarantor present through VC.
2. Ld. Counsel for the Financial Creditor seeks one-week time to file proof of service regarding 13(2) notice issued to the Personal Guarantor for invoking their guarantee.
3. List this matter for further consideration on **31.07.2024**.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)